3.3.2011

Nobody is responding for the applicant. Sri S.P. Singh, counsel for the respondents is present.

As already mentioned in the order dated 1.3.2011 that this case was dismissed in default and for non-prosecution on 10.9.2007 saying that as many as on eight occasions nobody had turned up on behalf of the applicant. Thereafter merely an applications—dated 2511 and 2512 of 2007 for restoration and condonation of delay in filing restoration were filed, which are still pending for about four years. During these four years, nobody has cared to appear before this Tribunal on behalf of the applicant.

On the other hand, CA has been filed on behalf of the respondents.

In view of the above, M.P. no. 2511 and 2512 of 2007 are rejected. ρ

(S.P. Singh) M(A)

(Justice Alok K Singh) M(J)

Girish/-

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